

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

Original Application No. 8103 of 1991

Chhedi Lal Tripathi

Applicant

Versus

Jyoti Sengupta & Others

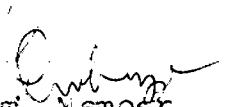
Respondents.

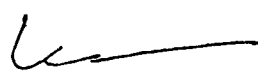
Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. K. Ubayya, A.M. Member.

(Hon. Mr. Justice U.C. Srivastava, Vice Chairman.)

This application is directed against the departmental proceedings. The applicant has prayed for quashing of the charge sheet dated 16.2.91. According to the applicant, departmental proceedings and criminal proceedings/cases are going on side by side against the applicant. The applicant has approached the authorities to stop the proceedings but the charge sheet has been issued to him. No interference at this stage can be made. However, in view of the fact that the charge sheet was issued in the year 1991, the respondents are directed to dispose of the matter in enquiry within 4 months from the date of receipt of copy of this order. The application is rejected with the above observations. No order as to costs.


 A.M. Member.


 Vice Chairman.

Snakeel/-

Lucknow: Dated 4.1.93.